

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 126 of 2021**

**IN THE MATTER OF:**

**Tek Travels Pvt. Ltd.**

**...Appellant**

**Vs.**

**PCM Worldwide Flights Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Rachit Kohli, Advocate**

**For Respondent: Mr. Sushant Kumar, Advocate**

**O R D E R**  
**(Virtual Mode)**

**15.04.2021:** Learned Counsel for Respondent seeks time to file Reply. Reply may be filed within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for Admission (After Notice) Hearing' on **25<sup>th</sup> May, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/md*